

ITEM NO.6

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Cr1.) No(s). 776/2020
(Arising out of impugned final judgment and order dated 02-09-2019
in CRR No. 993/2011 passed by the High Court of Punjab & Haryana at
Chandigarh)

NEERAJ GUPTA

Petitioner(s)

VERSUS

PARDEEP KUMAR BANSAL & ORS.

Respondent(s)

(IA No. 4855/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 4856/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS
/ANNEXURES

IA No. 88814/2021 - STAY APPLICATION

IA No. 38541/2021 - STAY APPLICATION)

Date : 07-12-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Rakhi Ray, AOR

For Respondent(s) Ms. Tarannum Cheema, Adv.
Ms. Smrithi Suresh, Adv.
Mr. Akash Singh, Adv.
Mr. Sanjay Jain, AOR

Mr. Nikhil Goel, AOR
Mr. Vinay Mathew, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluding.

Judgment reserved.

Written submissions, if any, be filed within a week from
today.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)